

THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

D.A. 204/94.

Dt. of Decision : 10.6.94.

Mr. S.A. Aleem

.. Applicant

Vs

1. Union of India rep. by  
its Secretary, Ministry of  
Science & Technology,  
Department of Atomic Energy,  
New Delhi.
2. The Chairman,  
Atomic Energy Commission  
Dept., of Atomic Energy,  
CSM Marg, Bombay-400 039.
3. The Director,  
Nuclear Fuel Complex,  
ECIL (PO),  
Hyderabad - 500 762
4. The Administrative Officer,  
Nuclear Fuel Complex,  
ECIL (PO)  
Hyderabad - 500 762. .. Respondents.

Counsel for the Applicant : Mr. T. Panduranga Chary

Counsel for the Respondents : Mr. N.R. Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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Copy to:-

1. Secretary, Ministry of Science & Technology, Department of Atomic Energy, Union of India, New Delhi.
2. The Chairman, Atomic Energy Commission, Dept., of Atomic Energy, CSM Marg, Bombay-039.
3. The Director, Nuclear Fuel Complex, ECIL(PO), Hyd-762.
4. The Administrative Officer, Nuclear Fuel Complex, ECIL(PO) Hyderabad-762.
5. One copy to Sri. T.Panduranga Chary, advocate, 3-4-498, Barkatpura Chaman, Hyd-27.
6. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

3rd p  
26/6/94

OA 204/94.

Dt. of Order: 10-6-94.

(ORDER PASSED BY HON'BLE SHRI A.B.GORTHI, MEMBER (A)).

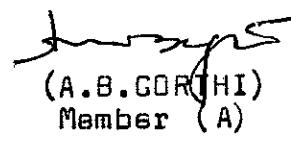
\* \* \*

This is an application for appointment on compassionate grounds. The father of the applicant died while in service. He requested the authorities concerned for appointment on compassionate grounds, which request was initially turned down. Hence this O.A.

2. Heard learned counsel for both the parties. The Respondents' counsel, <sup>for</sup> shown us a copy of Lr. No. NFC/IR-94/0A-204/169 dt. 8-6-94 from the Department of Atomic Energy, Nuclear Fuel Complex, Hyderabad, stating that the appointment of Sri S.A. Saleem (the applicant) on compassionate grounds has been approved in principle and an offer of appointment would be made in due course.

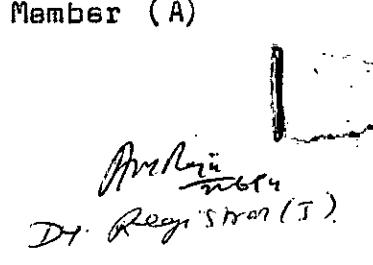
3. In view of the above categorical assurance coming from the Department there is no need for us to pass any separate order in this O.A. The O.A. is therefore disposed of without any order.

  
(T.CHANDRASEKHAR REDDY)  
Member (J)

  
(A.B.GORTHI)  
Member (A)

Dt. 10th June, 1994.  
Dictated in Open Court.

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Dr. Registrar (J)

Contd -- 31

O.A.204/94

TIFFED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G RTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(CUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 10/6/1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in-

O.A.No. 204/94

T.A.No.

(W.P.)

Admitted and Interim Directions  
Issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

